

Rep. by Act 52 of 1964, S. 2 + sch. I (w.e.f. 29.12.64)

THE REPRESENTATION OF THE PEOPLE (AMENDMENT) ACT, 1960

No. 20 OF 1960

[8th May, 1960]

An Act further to amend the Representation of the People Act, 1950.

BE it enacted by Parliament in the Eleventh Year of the Republic of India as follows:—

1. This Act may be called the Representation of the People Short title. (Amendment) Act, 1960.

43 of 1950.

2. Section 12 of the Representation of the People Act, 1950 (hereinafter referred to as the principal Act) shall be re-numbered as sub-section (1) of that section and after that sub-section as so re-numbered, the following sub-section shall be inserted, namely:—

Amendment of section 12.

“(2) An order under sub-section (1) may contain provisions for the allocation of any member representing any council constituency immediately before the making of the order to any constituency delimited anew or altered by the order and for such other incidental and consequential matters as the President may deem necessary.”

3. In section 28 of the principal Act, in sub-section (2), clause (d) shall be omitted.

Amendment of section 28.

4. For section 31 of the principal Act, the following section shall be substituted, namely:—

Substitution of new section for section 31.

“31. If any person makes in connection with—

Making false declarations.

(a) the preparation, revision or correction of an electoral roll, or

(b) the inclusion or exclusion of any entry in or from an electoral roll,

a statement or declaration in writing which is false and which he either knows or believes to be false or does not believe to be true, he shall be punishable with imprisonment for a term which may extend to one year, or with fine, or with both."

Amendment
of Fourth
Schedule

5. In the Fourth Schedule to the principal Act,—

(a) under the heading "Andhra Pradesh", for the entry "2. District Boards", the entry "2. Zilla Parishads" shall be substituted;

(b) under the heading "Uttar Pradesh", for the entry "2. District Boards", the following entry shall be deemed to have been substituted with effect from the 1st day of February, 1960, namely:—

"2. Zilla Parishads including Antarim Zilla Parishads".